

Limited (CFCL) has also set up a Brownfield project for Urea production at Gadepan, Rajasthan. The commercial production of CFCL-III started on 1st January, 2019. Further, Government has also decided to revive 4 Urea units at Ramagundam, Sindri, Gorakhpur and Barauni under New Investment Policy-2012.

(c) In view of (a) above, question does not arise.

Assistance to Bulk Drug Industry for Common Facility Centre Scheme

1468. SHRI V. VIJAYA SAI REDDY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that Government has given final approval for setting up of common facility Centre under "Assistance to Bulk Drug Industry for Common Facility Centre" scheme to Medical Device Industry in the State of Andhra Pradesh;

(b) whether is it also a fact that an amount of ₹25 crore has been finally approved for Andhra Pradesh; and

(c) if not, the reasons for the delay in releasing the money and by when Government is going to release the same?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI D.V. SADANANDA GOWDA): (a) Yes Sir.

(b) Yes Sir.

(c) An amount of ₹ 7.49 crore has been released to AMTZ as 1st instalment (30% of total) of the central assistance.

Revival Plan for Talcher Fertilizers Limited (TFL)

1469. SHRI BHASKAR RAO NEKKANTI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government is able to finish the revival plan for Talcher Fertilizers Limited at Angul in Odisha which produces urea based on coal gasification, within a stipulated time;

(b) if so, the amount of urea (fertilizer) that could be made available to farmers during the sowing season; and

- (c) the details of other by-products from this plant?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI D.V. SADANANDA GOWDA): (a) Yes, Sir.

(b) 12.7 Lakh Metric Tonne (LMT) of Neem coated urea per annum could be made available to farmers as the capacity of Talcher Fertilizers Limited (TFL) is 12.7 LMT per annum.

(c) Elemental Sulphur would be the by product from TFL plant upon commissioning.

Illegal use of urea for non-agri purposes

†1470. SHRI P.L. PUNIA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government is aware of the fertilizer companies involved in the illegal use of urea for non-agricultural purposes;

(b) if so, the detailed list thereof; and

(c) whether any action has been taken/notices issues by Government so far, and the results thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI D.V. SADANANDA GOWDA): (a) to (c) Sir, Government of India has declared fertilizer as an essential commodity under the Essential Commodities Act, 1955 and notified Fertilizer Control Order, 1985 and Fertilizer (Movement Control) Order, 1973. The State Governments have been empowered to take appropriate action to curb Black-Marketing and Diversion of Subsidized Urea to Industrial Sector and to conduct search, make seizures and take punitive action against any person violating provisions of FCO, 1985 and Essential Commodities Act, 1955.

Department of Fertilizers has also advised/ sensitized the State Governments for gearing up enforcement agencies under their jurisdiction for taking appropriate action against the offenders, if any. No case of direct involvement of companies has been reported by any State Government to this Department.

†Original notice of the question was received in Hindi.